ITEM NO.31 COURT NO.7 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 39377/2017

(Arising out of impugned final judgment and order dated 18-04-2017 in ITA No. 917/2016 passed by the High Court of Delhi at New Delhi)

THE PR. COMMISSIONER OF INCOME TAX CENTRAL 3,ND Petitioner(s)

VERSUS

SUNCITY PROJECTS PVT LTD. Respondent(s)

(FOR ADMISSION and I.R. and IA No.137199/2017-CONDONATION OF DELAY IN FILING and IA No.137200/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-01-2018 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Guru Krishna Kumar,Adv.
Ms. Diksha Rai,Adv.
Ms. Rukhmini Bobde,Adv.
Ms. Ruhi Chopra,Adv.
For Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP(Civil)No.32096 of 2017.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER

Signature Not Verified
Digitally signed by
ASHA SUNDRIYAL
Date: 2018.01.05
16:10:11 IST
Reason: